

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 108/MP/2019

- Subject** : Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009
- Petitioners** : 1. ACME Solar Holdings Limited
2. ACME Deoghar Solar Power Private Limited
3. ACME Dhaulpur Powertech Private Limited
- Respondents** : Power Grid Corporation of India Limited and Others

Petition No. 109/MP/2019

- Subject** : Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.
- Petitioners** : 1. ACME Solar Holdings Limited
2. ACME Phalodi Solar Energy Private Limited
3. ACME Raisar Solar Energy Private Limited
- Respondents** : Power Grid Corporation of India Limited and Ors.
- Date of Hearing** : 23.7.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Parties Present** : Shri Shreshth Sharma, Advocate, ACME
Ms. Jyotsna Khatri, Advocate, ACME
Ms. Poorva Saigal, Advocate, SECI
Ms. Tanya Sareen, Advocate SECI
Ms. Suparna Srivastava, Advocate, PGCIL

Record of Proceedings

The matters were heard through video conference.



2. Learned counsel for the Petitioners submitted that the Petitioners are developing 1200 MW Solar Power Projects (Projects) in the State of Rajasthan and power generated from the Projects were to be evacuated from Fatehgarh Sub-station to be built by Fatehgarh-Badla Transmission Limited (FBTL). The instant petitions are filed for seeking directions to the Respondents to provide the definite timelines for the commissioning of the ISTS or the system for evacuation of power from the Project being developed by the Petitioners and grant of extension of time to achieve milestones as entered between ACME Deogarh and SECI provided under (PPA-I) and between ACME Dhaulpur and SECI (PPA-II) dated 7.12.2018 and Tripartite Transmission Agreements (TTA) dated 24.10.2018 with PGCIL and FBTL.

3. The Commission observed that of the two issues raised in the instant petitions, the extension of timeline for scheduled COD has already been allowed by SECI due to force majeure conditions. The second issue of alignment of the extended scheduled COD with LTA commencement date has been raised by the Petitioners in Petition No. 103/MP/2021 and Petition No.104/MP/2021, which were admitted on 4.6.2021. Moreover, the Petitioner during the hearing on 14.5.2020 in Petition No.483/MP/2020 and Petition No.484/MP/2020 submitted that a formal application would be moved to withdraw Petition No.108/MP/2019 and Petition No.109/MP/2019.

4. The Commission observed that since the remaining issue of alignment of scheduled COD with LTA commencement date has already been raised by the Petitioner in Petition No. 103/MP/2021 and 104/MP/2021, the Petitioner should withdraw the instant petitions to avoid multiplicity of proceedings, as submitted in Petition No.483/MP/2020 and Petition No.484/MP/2020.

5. Learned counsel for the Petitioner submitted that she will seek instructions from the Petitioner regarding withdrawal of the instant petitions.

6. The Commission directed the Petitioner to submit its stand on withdrawal of the instant petitions on affidavit with a copy to the Respondents by 2.8.2021. On the basis of the submissions made by the Petitioner, the Commission would take a decision whether to list the petitions further or dispose of the instant petitions without any further listing.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

